

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 15698/2016

(Arising out of impugned final judgment and order dated 14-03-2016 in WP No. 9064/2016 passed by the High Court Of Judicature At Allahabad)

DR. VIBHAKUMARI (LECTURER HINDI)

Petitioner(s)

VERSUS

STATE OF UP

Respondent(s)

Date : 28-08-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Mr. Yatindra Singh, Sr. Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Vivek Tewari, Adv.
Dr. Vinod Kumar Tewari, AOR

For Respondent(s) Mr. P.N. Mishra, Sr. Adv.
Mr. Shashank Shekhar Singh, AOR
Mr. Gautam Kumar, Adv.
Mr. Ankit Pandey, Adv.

Mr. S.D. Singh, Adv.
Ms. Bharti Tyagi, AOR
Mr. Ram Kripal Singh, Adv.
Ms. Shweta Sinha, Adv.
Ms. Meenu Singh, Adv.
Ms. Surabhi Sukla, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Heard.

At the request of Mr. P.N. Mishra, learned senior counsel appearing for the respondent-State, the matter is adjourned by three weeks.

(MAHABIR SINGH)
COURT MASTER

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER